NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

II LICITION NUMBER

PETITION NUMBER : TCP/225/2016

NAME OF THE TRANSFEROR : KAMLESH KALIDAS SHAH

NAME OF THE TRANSFERRE : TVS MOTORS LTD + 10

UNDER SECTION : 111A

S.No. Name (in Capital)

Represented by

Signature

C. RAMASUBRAMANIAN

My Kamlesh

The Company of the Capital of the Capital

Petotranel

2 A. G. SATHYA NARAYAANA

Counsel for R, XR2 Alasa

ORDER

Counsel for petitioner present. Counsel for respondents present. On the last occasion, after observation that the signature of R11 is not matching with the documents, it was ordered to cause appearance of R11 before this Bench. However, counsel for petitioner submitted a certificate dated 3.4.2017 wherein the signature of Shri Mahaveer Chand Ostwal has been attested by the banker but it is a fact that both the signatures are not matching. Therefore, we direct the petitioner to obtain an affidavit from R11 to the effect that the signature which is affixed on the transfer form and the one which has been attested by the Indian Bank are the signatures of him. The affidavit shall be filed before this Bench for passing appropriate order. Put up on **09.06.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)